

8/8/03

Hon'ble Mr A-K Mehta, Am

For applicant S. Som Nath.
For respondents S. R. Singh BIK for S.
N.K. Agarwal.

On behalf of the applicant it is stated
that his representation dt. 12-1-2001 and
20-3-2003 may be decided after hearing
counsel for the parties.

This OA is disposed of with the direction
to the respondents to decide the applicant's
representations of 12-1-2001 and 20-3-03 by
passing a reasoned & speaking order after
taking into account the grounds taken in the
representation. These directions shall be carried

out within a period of 6 weeks from the
date of receipt of this order. The applicant
shall enclose a copy of the representation
dt. 12-1-2001 and 20-3-03 to enable the
respondents to take a decision in the matter.

The OA is decided as above without
any order as to costs.

AM

of 12/8/03
12/8/03